

Information note to the Press (Press Release No.77/2012)

For Immediate release

Telecom Regulatory Authority of India

**TRAI releases recommendations on
“Exit-Policy for various telecom licences”**

New Delhi, April, 2012 - The Telecom Regulatory Authority of India (TRAI) has today issued its recommendations on **“Exit-Policy for various telecom licences”**.

Earlier the Department of Telecommunications (DoT), vide its letter dated 10th October 2011 and 23rd December, 2011 had requested TRAI for recommendations on exit policy for all types of telecom licences. Accordingly, TRAI issued a pre-consultation paper on ‘Exit-Policy for various telecom licences’ on 6th January 2012.

On 2nd Feb, 2012, the Hon’ble Supreme Court in its judgement has *inter-alia* order for cancellation of UAS licenses given on and after 10th January,2008 with effect from four months from date of order. In view of judgment of the Hon’ble Supreme Court, comments of the stakeholders on pre-consultation paper, and its own analysis, the Authority issued a ‘Draft’ response paper on Exit Policy for various telecom licences’ on 26th March 2012.

Based on analysis of the comments received from the stakeholders on the draft response paper and its own analysis, the Authority has finalised its recommendations.


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In the recommendations, the Authority has recommended that:-

- a) Presently there is no need for a separate Exit Policy for all types of licences and the entry fee paid by the licensees will continue to be non-refundable as per their license terms and conditions.
- b) Present conditions in various licences with regard to surrender of licences, whereby licensee can surrender its licence by giving a notice of at least 60 calendar days (30 calendar days in case of ISP license) in advance shall continue to be applicable.

The detailed recommendations are available on TRAI's website www.trai.gov.in.

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18/4/12
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